

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:5325
ANSWERED ON:22.12.2000
DAILY WAGES WORKERS IN DAVP
ANADI CHARAN SAHU

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the criteria adopted for regularisation of the services of daily wage workers in DAVP;
- (b) the number of persons working in DAVP, New Delhi on daily wage basis at present along with the persons who have served more than seven years;
- (c) the number of persons out of the above, whose services have been terminated/regularised in 'D' category posts in DAVP;
- (d) whether the Government have received representations from various MPs regarding regularisation of services of daily wages workers/re-appointment of such workers whose services have been terminated; and
- (e) if so, the details thereof and the action taken in this regard?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING (SMT. SUSHMA SWARAJ)

(a) Casual labourers, who had been conferred temporary status as per instructions dated 10.09.93 of Department of Personnel & Training (DOPT), are eligible for regularisation in Group 'D' posts against the existing vacancies, as and when they arise. The DOPT instructions stipulate that temporary status would be conferred on all casual labourers who were in employment on the date of issue of instructions i.e. 10.9.93 and who had rendered a continuous service of at least one year on that date. The instructions also provide that such casual labourers who acquire temporary status would be brought on to the permanent establishment after they are selected through regular selection process for Gr. 'D' posts.

(b) to (e) : The information is being collected and will be laid on the Table of the House.